

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1594
ANSWERED ON:08.03.2010
ANTI DUMPING DUTY ON FLAX FABRIC
Sarvey Shri Sathyanarayana

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has imposed anti-dumping duty on imports of flax fabric, from China and Hong Kong to guard the domestic industry;
- (b) if so, the details thereof; and
- (c) the response received from the industry so far from such a decision?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Yes, Madam. Following final findings issued by the Directorate General of Anti-Dumping & Allied Duties on 1.10.2009 in an anti-dumping investigation, initiated on 3.10.2008, pertaining to imports of Flax Fabrics originating in or exported from China PR and Hong Kong, definitive duty was imposed by the Department of Revenue vide their notification no. 142/2009-Customs dated 21.12.2009 for a period of five years from 26.3.2009 (unless revoked, superseded or amended earlier). As such the Anti Dumping Duties against imports of said goods from China PR and Hong Kong are in place. So far, DGAD has not received any request from the industry or any other interested party for review of the anti-dumping duty on flax fabric.